

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.03.2023** at **02.30 PM** THROUGH VIDEO CONFERENCING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/39(CHE)/2023
NAME OF THE PETITIONER(S) : MAF Enterprises LLP
NAME OF THE RESPONDENTS : Hygiene First LLP
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

The Petitioner is represented by the Ld. Counsel Mr. P. Neelakantan through video conferencing mode.

It is seen that Section 8 notice has not been delivered in this matter to the Respondent Corporate Debtor. In terms of Section 9 it is a requirement that notice under Section 8 has to be delivered to the Corporate Debtor.

Because of the above deficiency this Petition is **returned** to the Applicant herein.

Accordingly, CP(IB)/39(CHE)/2023 is **closed**.



— Sd —

[SAMEER KAKAR]
MEMBER (TECHNICAL)

AR



— Sd —

[JUSTICE RAMALINGAM SUDHAKAR]
PRESIDENT